

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.12/(MAH)/ 1998
CA No. 39/2009

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: Shri Vinod Kumar
V/s.
M/s. Sigmalon Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	VINOD KUMAR	PETITIONER IN PERSON	
2.	BOMI PATEL a/w RASHNA KHAN a/w POORVA GARG P/b MULLA & MULLA & CRAIGIE BLUNT & CAROE	ADVOCATE FOR RESPONDENT	

ORDER

C.A. No. 39/2009 in TCP 12/397-398/CLB/MB/MAH/1998

1. The Petitioner in person is present.
2. The Petitioner has moved an Application dated 05.04.2017 asking for Review of certain Orders as referred therein. He has also stated that identical issue had already been raised vide a Pending Application stated to be 136/2014.
3. Registry is to verify from the records whether any such Application is pending for disposal. If pending, this to be listed along with the other matter on the next date of hearing. 

C.A. No. 39/2009 in TCP 12/397-398/CLB/MB/MAH/1998

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4. From the side of the Respondent, the Learned Advocate has informed that the Orders seeking "Rectification" or "Review" have already gone to Higher forum, hence stood merged, therefore, there is no need of any "Review" of any such Order. Objection is noted. The last para Page No. 3 of the C.A. No. 39/2009 reads as under :

" In view of such facts on record here I (petitioner) request this Hon'ble NCLT either conceive petitioner's request to remould all three orders i.e. dated 4.02.2013, 1.05.2013 and 26.03.2014 passed by the CLB, Mumbai Bench as stated and prayed by me vide my written submissions dated 23.02.2017 or review its order dated 6.03.2017 again to adhere strictly to the directions of the order dated 15.10.2015 of the High Court Bombay and the Order dated 3.01.2017 of the Hon'ble Supreme Court."

5. The Matter shall be heard on the next date of hearing C.A. No. 39 of 2009 along with C.P. No. 12 of 1998. Adjourned to **6th June, 2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **18.04.2017**